## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

C.P.NO.168/2003 IN O.A.NO.1705/2002

Friday, this the 18th day of July, 2003

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Mr. Govindan S. Tampi, Member (A)

A.S.Gulati retired Superintending Engineer Deptt. of Telecommunications r/o 219, Pragati Apartments Punjabi Bagh Club Road New Delhi

..Applicant

(By Advocate: Shri S.N.Anand)

## Versus

- 1. Shri Vinod Vaish
  Secretary
  Deptt. of Telecommunications
  Sanchar Bhawan, 20, Ashoka Road
  New Delhi-1
- Shri C.M.Trehan
   Sr. Deputy Director General (BW)
   Deptt. of Telecommunications
   10th Floor, Chanderlok Building
   Janpath, New Delhi

..Respondents

(By Advocate: Shri R.N.Singh, learned proxy counsel for Shri R.V.Sinha, learned counsel)

## ORDER (ORAL)

Hon'ble Mrs. Lakshmi Swaminathan, VC (J):-

We have heard both the learned counsel for Shri S.N. Anand, learned counsel has submitted parties. that the respondents by passing the order on petitioner's representation, i.e., order dated 17.6.2003 complied with the directions of the Tribunal in letter and 5.7.2002 spirit contained in the order dated in Shri OA-1705/2003. disputed by is, however, This learned proxy counsel for respondents. He has R.N.Singh, the unconditional apologies of the respondents submitted for delay in passing the aforesaid order which, he states, was not intentional but due to certain administrative exigencies. He has also submitted that the aforesaid

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order of the Tribunal had been passed without issuing notice to the respondents. Further, the issue in question is sub judice before the Hon'ble Supreme Court in the case of <u>D.K.Vijh</u> v. <u>Union of India & others</u>, which has been referred to in the order dated 17.6.2003. On the other hand, Shri S.N.Anand, learned counsel submits that the respondents have not cared to see the observations of the Tribunal contained in paragraph 2 of the order dated 5.7.2002.

2. We have carefully considered the submissions of the learned counsel for parties and the relevant documents on record, including the order of the Tribunal dated 5.7.2002 and the order passed by the respondents on representation made by the petitioner dated 17.6.2003. find merit in the submissions made by Shri R.N.Singh, learned proxy counsel that the aforesaid order Tribunal is an ex-parte order order perusal of issued by the respondents dated 17.6.2003 shows that the representation made by the petitioner has been considered by them in terms of the orders of the Hon'ble Supreme Court referred to therein. We are, therefore, unable to agree with the submissions of Shri S.N.Anand, that there is any contumacious or disobedience of Tribunal's order justifying continuation the contempt proceedings initiated against respondents. In this view of the matter, CP-168/2003 The apology tendered by the respondents with regard to the delay in passing the order is also accepted, in the circumstances of the case.

3. For the reasons given above, the Contempt Petition is dismissed. Notice to the alleged contemnor is discharged. File to be sent to the record room.

Govindan S. Tampi) Member (A) (Mrs. Lakshmi Swaminathan) Vice Chairman (J)

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